

to which I want to add another, namely, the accident of a ghastly nature which took place so far as the Asansol-Puri passenger is concerned, on 14th July, 1969".

I beg leave of the House to support me in this Adjournment Motion.

Mr. DEPUTY-SPEAKER : Yes ; I take it that leave is granted. We shall take it up at 4 O'clock.

12.28 hrs.

*Re. ORDINANCE ON NATIONALISATION OF BANKS*

SHRI PILOO MODY (Godhra) : I want to know whether the Prime Minister is going to take over the courts.

SHRI NATH PAI (Rajapur) : Does the Prime Minister know about the stay order ?

श्री मधु लिमये (मुंनेर) . श्री पीलु मोदी ने जो सवाल उठाया है, उसका क्या हुआ ? क्या सुप्रीम कोर्ट के स्टे आर्डर के बारे में कानून मंत्री कोई वक्तव्य देंगे ?

MR. DEPUTY-SPEAKER : The House has taken notice of her statement yesterday, and I would like to ask the Government whether they would like to make any statement today.

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : Yes ; before the House rises for the day.

MR. DEPUTY-SPEAKER : Before the House rises today, further information will be given.

SHRI PILOO MODY : At 6 O'clock or 2 O'Clock ?

MR. DEPUTY-SPEAKER : Before the House rises at 6 O'clock.

श्री कंवर लाल गुप्त (दिल्ली सदर) : सरकार को यह क्लेरिफाई करना चाहिए कि जो स्टे आर्डर हुआ है, उसके इम्प्लीकेशन्स क्या

होंगे ? डिवाजिटर्ज के मनी का क्या होगा ? लोगों के लिए यह मामला एक बड़ा पचल बन गया है ।

MR. DEPUTY-SPEAKER : That will be made clear before the House adjourns.

SHRI S.M. BANERJEE (Kanpur) : Sir, after the ordinance was issued, some people have gone to the Supreme Court and the various high courts. The same thing happened when the Essential Service (Maintenance) Ordinance was promulgated. We were overruled. Some of us went to the high courts, and some of us, Mr. Joshi and others, requested this House, and the Chair just to stay the consideration of anything contained in that particular Bill, but it was overruled by the Chair, by the Government. It is, therefore, surprising that this particular thing is being taken note of. Once an ordinance has been issued in the interests of the people, that is being challenged by the reactionary forces of this country. (Interruption)

MR. DEPUTY-SPEAKER : A pertinent point has been raised. I do not know what has happened in the Supreme Court. Mr. Mody and others have raised it, and the Government have said that before we rise this evening the Government will give information.

श्री मधु लिमये : शायद श्री बनर्जी समझते हैं कि यहाँ पर इस बारे में विचार करने पर रोक लगाई गई है । यह तो सुप्रीम कोर्ट नहीं दे सकती है ।

12.29½ hrs.

*QUESTION OF PRIVILEGE RE DELHI HIGH COURT NOTICES AND SUMMONS TO MPs*

MR. DEPUTY-SPEAKER : I have to inform the House that on the 22nd June, 1969, the former Speaker, Shri N. Sanjiva Reddy, received a notice from the Assistant Registrar of the High Court of Delhi in the matter of Suit No. 228 of 1969: Shri Tej Kiran Jain and others, Plaintiffs, versus Shri N. Sanjiva Reddy, Speaker, Lok Sabha, and Sarvashri Narendra Kumar Salve, B. Shankaranand and S. M. Benerjee, Members of Lok Sabha, and Shri Y. B.